GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2692

TO BE ANSWERED ON THE 14th DECEMBER, 2021/AGRAHAYANA 23,1943 (SAKA) RENEWAL OF FCRA

2692. SHRIMATI VANGA GEETHA VISWANATH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the steps being taken by the Government to renew Foreign Contribution Regulation Act (FCRA) registration and to relax the rules so far;
- (b) the present status thereof and details of views of States and stakeholders taken into consideration till now; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): Applications for renewal are processed as per the provisions of the Foreign Contribution (Regulation) Act, 2010 (FCRA) and rules made thereunder.

With a view to facilitate FCRA registered NGOs/associations, the validity of FCRA registration certificates expiring during the period between 29th September, 2020 and 31st December, 2021 has been extended upto 31st December, 2021.

The Foreign Contribution (Regulation) Act, 2010 and rules made thereunder do not mandate views of State Governments for renewal of FCRA registration.
